

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 235
(To be answered on the 19th July 2018)**

FDI IN AVIATION SECTOR

235. DR. UDIT RAJ

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Ministry proposes to allow 100% FDI in civil aviation sector, if so, the details thereof;
- (b) whether Airbus has proposed for setting up Maintenance, Repair and Overhaul (MRO) facility under 100% FDI route in the country and if so, the details thereof; and
- (c) whether the Government proposes to allot land at concessional rates to Airbus for setting up of such facility and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): As per extant policy, Foreign Direct Investment (FDI) up to 100% through automatic route is allowed in Greenfield Airports projects, Existing Airports projects, Non-Scheduled Air Transport Services, Helicopter services/seaplane services requiring DGCA approval, Ground Handling Services subject to sectoral regulations and security clearance, Maintenance and Repair organizations flying training institutes and technical training institutions. In Scheduled Air Transport Service/ Domestic Scheduled Passenger Airline 100% FDI through automatic route is allowed for NRIs and for others 49% FDI through automatic route and beyond 49% through Government route.

(b): No Madam.

(c): Does not arise.
